

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C) No(s).36813/2013

(Arising out of impugned final judgment and order dated 27/09/2013
in WC No. 626/2005 passed by the High Court of Judicature at
Allahabad)

KRISHNA KUMAR & ANR

Petitioner(s)

VERSUS

RAJ BAHADUR

Respondent(s)

(With interim relief and office report)

Date : 27/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr.Ajay Veer Singh Jain, Adv.
Ms.Divya Garg, Adv.
Mr.Ajit Jain, Adv.
Mr.Atul Aggarwal, Adv.
Md. Irshad Hanif, Adv.

For Respondent(s)

Mr. Ashok Kumar Singh, Adv.

Upon hearing the counsel the Court made the following
O R D E RLearned counsel representing the respondent seeks an
adjournment on account of the fact that the arguing counsel is
unwell.

List for hearing after four weeks.

(SATISH KUMAR YADAV)

Signature Not Verified

COURT MASTER

Digitally signed by

Satish Kumar Yadav

Date: 2014.10.28

17:20:10 IST

Reason:

(PHOOLAN WATI ARORA)
ASSISTANT REGISTRAR